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NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 04/08/2017 AT 10.30 PM

PRESENT: SHRI CH. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S.VIJAYARAGHAVAN (TECHNICAL MEMBER)

APPLICATION NUMBER :
PETITION NUMBER : CP/510/ (IB)/CB/2017
NAME OF THE PETITIONER(S) : VEESONS ENERGY SYSTEMS PVT LTD
UNDER SECTION : 10 RULE 7 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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REPRESENTATION BY WHOM

V.M. KARTHIK	financial creditor	
Ramalingam Associates		

IN THE NATIONAL COMPANY LAW TRIBUNAL,
DIVISION BENCH, CHENNAI

CP/510/IB)/CB/2017

(Under Section 10 of the Insolvency and Bankruptcy Code 2016)

In the matter of

M/s. Veelsons Energy Systems Pvt. Ltd.
Vs

M/s. Shah & Shah Steels

Order delivered on 4th of August, 2017

CORAM :

CH MOHD SHARIEF TARIQ, MEMBER (JUDICIAL)
S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

For the Petitioner(s) : Sr. Counsel, Mr. P.H. Arvind Pandian
For the Respondent(s): Mr. Ilayarajkumar for Mr. V. M. Karthik

ORDER

Per: CH MOHD SHARIEF TARIQ

1. This is in continuation to the Order dated 19.06.2017 and 28.07.2017 passed under Section 10 of the I& B Code, 2016 in the matter of M/s. Veelsons Energy Systems Pvt. Ltd. along with others. The IRP constituted Committee of Creditors (CoC) and the CoC resolved to appoint Shri Raghavendran (IBBI/IPA-001/IP-P00211/2017-18/10411) as Resolution Professional (RP). Based on which the Registry was directed to send the proposed name of RP

recommended by CoC to IBBI and IBBI confirmed the name of the proposed RP vide its letter dated 03.08.2017.

2. Therefore, we hereby appoint Shri Raghavendran as RP as recommended by the IBBI in the matter and direct him to take over the charge from IRP and proceed in the matter in accordance with the provisions of I&B Code, 2016. This shall form part of the orders dated 19.06.2017 and 28.07.2017. A copy of this Order shall immediately be sent to Financial Creditor and Corporate Debtor, with complete details of the RP by the Registry.

3. The Registry is also directed to send the copy of this Order to RP immediately.


(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

PAM


(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))